

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 102
IB- 538/ND/2020

IN THE MATTER OF:

M/s Sheetal Impex Pvt. Ltd. ... Applicant/Petitioner

Vs

Ferrite Alloya Pvt. Ltd. ... Respondent

Order under Section 7 of IBC.

Order delivered on 04.12.2020

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Mr. Nitin, appearing as the Proxy Counsel states that the main counsel is under quarantine due to Covid-19 infection, seeks short adjournment. The applicant had sought time and was given time to file additional document in support of the claim, but the same is not filed and hence, request for further time for filing additional documents is rejected.

List the matter on 11.12.2020.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Upasana- 04.12.2020

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)

